

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
A.B.A. No.1182 of 2021**

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Vikash Kumar Tiwari @ Bikash Tiwari and Anr.

.... .... .... Petitioners

Versus

The State of Jharkhand .... .... ....Opposite Party

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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioners : Mr. Achinto Sen, Advocate

For the State : Mr. P.K. Chatterjee, Addl.P.P

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**Order No.02 Dated- 25.03.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioners undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Learned counsel appearing for the petitioners submits that he will file a supplementary affidavit regarding the criminal antecedent of the petitioners.

List this case after filing the supplementary affidavit.

It is made clear that if the supplementary affidavit is not filed within six weeks from the date of this order, then this anticipatory bail application shall stand dismissed without further reference to the Bench.

**(Anil Kumar Choudhary, J.)**